

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1433
ANSWERED ON 10th FEBRUARY, 2022**

VEHICLE SCRAPPING FACILITY

1433. DR. T.R.PAARIVENDHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that India's first Government approved scrapping and recycling facility for end-of-life vehicles has recently been inaugurated and if so, the details thereof;**
- (b) whether the Government has any proposal to give concessions and tax breaks for scrapping old cars and buying new cars under the new vehicles scrapping policy; and**
- (c) if so, the details thereof and the time by which such concessions and tax breaks are likely to be implemented?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021. Nine vehicle scrapping centres (08 Nos in Delhi and 01 No in Chennai) are functional in formal sector. These centers are in the process of obtaining the authorisation as per the RVSF rules.

(b) and (c) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification shall come into force with effect from 1st April, 2022.
